म्रावश्यकताम्रा का प्रध्ययन विस्तारपुवक पूरा नहीं कर लिया जाता है, तब तक इस प्रश्न पर काई निर्णय नही लिया जा सकता है।

(स्व) तथा (ग) प्रक्त ही नही उठना ।

ITHE PRIME MINISTER AND MI-NISTER OF A FOMIC ENERGY (SHRI MATI INDIRA GANDHI) (a) No decision on this question can be taken until a detailed study of the results of the underground experiment is completed

(b) and (c) Do not arise]

Incident of burning houses of backward classes in Saharanpur District, U.P.

428 SHRI RABI RAY Will the Minister of HOME AFFAIRS be pleased to state

- (a) whether Government attention been drawn to the news report which appeared in the 'Times of India' of 3rd November, 1974 to the effect that high caste men have burnt the houses of backward classes at Sundarpur village of Saharanpur District in UP,
 - (b) if so, the details thereof, and
- (c) what steps Government have taken in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F H MOHSIN) (a) Government have seen a news report published in the 'Times of India dated 3rd November, 1974 regarding alleged burning of the houses of backward class people at Sundarpur village in Shahjahanpur District in Uttar Pradesh.

(b) and (c) Facts are being ascertain ed from the State Government

Nuclear Test in Rajasthan

- 429 SHRI N G GORAY Will the Minister of ATOMIC ENERGY be pleased to state .
- (a) whether it is a fact that the recent underground nuclear test in Rajasthan did not have the International Atomic Energy Agency's safeguards, and
- (b) if so, whether Government have received any protests from the members of | Ielephone Exchange in Bihar has been

the International Atomic Energy Agency in this regard?

THE PRIME MINISTER AND MINISTER OF **ATOMIC ENERGY** (SHRIMATI INDIRA GANDHI) (a) The question of safeguards does not arise as the peaceful nuclear experiment conduct ed by India was an entirely Indian effort

(b) There have been no formal pictests from the members of the International Atomic Energy Agency · although some countries reacted unfavourably

प्राचीन अतरिक्ष प्रौद्योगिकी का अध्ययन

430 श्री नागश्वर प्रसाद शाही श्री करूप नाथ श्री गुपानन्द ठाक्र

श्री जण्दीश जोशी

क्या अतिरक्ष मन्नी यह बताने की कृपा करेंगे कि क्या प्राचीन भारत में अन्तरिक्ष औद्योगिकी के अध्ययन के लिए कोई विनाग स्थापित क्या गया है [?]

†[Study of ancient space technology

430 SHRI NAGESHWAR PRASAD SHAHI

> SHRI KALP NATH SHRI GUNANAND THAKUR . SHRI JAGDISH JOSHI

Will the Minister of SPACE be pleased to state whether any cell has been set up for the study of space technology of ancient India?]

प्रधान मत्री तथा ग्रतरिक्ष मत्री (श्रीमती इन्दरा गाधी) जी नहीं।

ITHE PRIME MINISTER AND MI-NISTER OF SPACE (SHRIMATI INDIRA GANDHI) No, Sir

Working of Chaibasa Telephone Exchange

- 431 SHRI DHARAM CHAND JAIN. Will the Minister of COMMUNICATIONS be pleased to state
- (a) whether it is a fact that the Charbasa

107

(b) it so, what are the reasons theretoi?

THE MINISTER OF COMMUNICA TIONS (SHRI S D SHARMA)

(b) The Local services of the Charbas i Max II is satisfactory, however, the trunk services are not satisfactory. Action is being initiated to improve trunk service

†Grant of Recognition to Unions

157 SHRI BHOLA PRASAD Will the PRIMF MINISTER be pleased to state

- (a) the basis for granting ad hoc re cognition and informal recognition to Unions and
- (b) how long one Union will continue to emjoy ad hoc recognition for ourposes of representation in JCM ?

THE MINISTER OF STATE IN THI MINISTRY OF HOME AFFAIRS, DE PARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS AND DEPARTMENT OF PARLIAMENTARY service associations AFFAIRS (SHRI OM MEHTA) (a) A statement explaining the position ın respect of Associations/Unions of Central they purport to represent Government employees is attached

(b) An Association/Union will continue to enjoy recognition for representation in JCM as long as it continues to fulfil the conditions laid down for the purpose as explained in para 2 of the attached state ment

Statement

DFPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS

Note on the position regarding the grant of (1) De facto or informal recognition for

Transferred from the 15th November, 1974

working unsatisfactorily since its incention, purposes other than the Scheme for J C M and to the Unions/Associations of Central Government employees and (11) ad hoc recognition for the purpose of the JCM Scheme

to Questions

- 1 De facto/informal recognisition for pur poses other than the Scheme for ICM
- (a) Non industrial —There are at pre sent no formal rules regulating the grant of recognition to service associations of Central Government employees as the Cen tral Civil Services (Recognition of Service Associations) Rules, 1959, are at present being treated as inoperative consequent on Rule 4 B of the CCS (Conduct) Rules, 1955, with reference to which, inter all i the Recognition Rules had been framed having been struck down by the Supreme Court Pending the framing of fresh recog nition rules. Government are following the that the Ministries/Departments may grant de facto or informal recognition to the service associations of their employees, if they fulfil the major features of the Central Civil Services (Recognition of Service Associations) Rules 1959 The should also have a minimum membership strength of 15 per cent of each of the categories of staff which
- (b) Industrial—In the case of unions of industrial employees of Government, 1e cognition has to be considered in terms of the Code of Discipline where the Code has been adopted in a particular organi sation Whether the Code has not been adop ted, the present position is that, in the absence of formal rules of recognition the Ministries/Departments may deal with their unions without insisting on formal recognition, if they fulfil these major fea 1959 recognition of the which are applicable to them A trade union should also have a minimum mem bership of 15 per cent of each of the cate gories of staff which it purports to re present